

The Minister of Home Affairs and States (Dr. Katju): (a) A representation was received from some Tribal organisations in Manipur which contained *inter alia* a suggestion for an amendment, not repeal, of the Manipur Hill Peoples Regulation 1947.

(b) The matter is under consideration of Government.

TOWN FUND COMMITTEE (IMPHAL)

***657. Shri Rishang Keishing:** (a) Will the Minister of States be pleased to state whether it is a fact that the Town Fund Committee of Imphal is composed of only a few nominated persons of the Government of Manipur?

(b) How many hill members are there in the Committee?

(c) Is there any likelihood of extending the Town Fund area in the immediate future?

(d) Is there any proposal to demarcate the Town Fund Committee of Imphal and if so, when will it be done?

The Minister of Home Affairs and States (Dr. Katju): (a) The Town Fund Committee of Imphal is composed of three officials; and four non officials *viz.* one representative each of the State Congress Party, the Praja Santi Party and the Manipur National Chamber of Commerce and one representative of the non-Manipuri Traders.

(b) None.

(c) The question is under consideration but there is some local opposition to this as this would mean extension of taxation to the new area.

(d) The Assam Municipal Act, 1923, has been extended to Manipur. Rules framed under the Act for the conduct of elections and the preparation of electoral rolls are under publication. The preparation of the electoral rolls and the conduct of elections will be taken up in due course after these preliminaries are over.

GRANT TO ALL INDIA HARIJAN SEVAK SANGH.

***658. Shri Kakkan:** (a) Will the Minister of Home Affairs be pleased to state whether the Government of India have sanctioned a lump sum grant to the All India Harijan Sevak Sangh for the Harijan welfare work?

(b) If so, what is the amount?

The Deputy Minister of Home Affairs (Shri Datar): (a) No.

(b) Does not arise.

SUBSTITUTE FOR WHEAT

***659. Shri B. N. Roy:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether any research has been made for finding out any substitute for wheat; and

(b) if so, its result?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) No, Sir.

(b) Does not arise.

आदिवासियों की उन्नति

***६६०. श्री डारर:** क्या गृह-कार्य मंत्री यह बतलाने की कृपा करेंगे:

(क) क्या मध्य भारत सरकार ने मध्य भारत के आदिवासियों की उन्नति के लिये संघ सरकार से कोई वित्तीय सहायता मांगी है;

(ख) यदि हाँ, तो कितनी; तथा

(ग) वह किन किन कार्यों पर व्यय की जायेगी?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The Government of Madhya Bharat asked for a grant of Rs. 8.46 lakhs during the current financial year for various schemes for amelioration of the conditions of Scheduled Tribes and development of Scheduled Areas under Article 275 of the Constitution. A sum of Rs. 4.36 lakhs has been sanctioned. The State Government have submitted further Schemes costing Rs. 6.88 lakhs which are under consideration.

During 1951-52, a sum of Rs. 4 lakhs was given to the State Government.

(c) A statement showing the various schemes and the amount of grant sanctioned for each item is laid on the Table of the House. [See Appendix IV, annexure No. 9] The amount fixed is, however, not rigid and can be varied, if necessary.

INTEGRATION OF SERAIKHAL AND KHARSAWAN WITH ORISSA

***661. Shri Sarganna:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Utkal Provincial Congress Committee sent a copy of their resolution in the month of October, 1952, to the Government of India for the integration of Seraikhal and Kharsawan with Orissa State; and

(b) if the answer to part (a) above be in the affirmative, what action Government propose to take in the matter?

The Deputy Minister of Home Affairs (Shri Datar): (a) No.

(b) Does not arise.

AUDITING GOVERNMENT-SPONSORED FACTORIES

*662. **Shri Natesan:** Will the Minister of Finance be pleased to state how auditing is being done in the case of Government-sponsored factories?

The Minister of Revenue and Expenditure (Shri Tyagi): The information is being collected and will be laid on the table of the House in due course.

ELECTION PETITIONS

*663. **Shri B. S. Murthy:** Will the Minister of Law be pleased to state:

(a) the total number of election petitions filed by candidates from Madras State under the Representation of the People Act; and

(b) how many of them have been disposed of so far?

The Minister of Law and Minority Affairs (Shri Biswas): (a) and (b). Upto the 21st November, 1952, 32 election petitions have been filed in Madras State, and 3 of them have been disposed of so far.

SCHOLARSHIPS FOR SCHEDULED TRIBES

*664. **Shri B. S. Murthy:** Will the Minister of Education be pleased to state:

(a) the amount distributed as scholarships in the current year for Scheduled Tribes;

(b) the studies for which preference is given in sanctioning scholarships; and

(c) the number of such applications received and the number sanctioned?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) to (c). The hon.

Member's attention is drawn to the statement laid on the Table of the House. [See Appendix IV, annexure No. 10]

NAGPUR CONVENTION OF HARIJAN MEMBERS OF PARLIAMENT

*665. **Shri B. S. Murthy:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received copies of the resolutions passed at the recent Nagpur Convention of Harijan Members of Parliament and State Legislature; and

(b) if so, what action Government propose to take on the resolutions?

The Deputy Minister of Home Affairs (Shri Datar): (a) No.

(b) Does not arise.

FINANCIAL ASSISTANCE TO HYDERABAD

*666. **Shri H. G. Vaishnav:** Will the Minister of States be pleased to state:

(a) the total loss of revenue incurred by Hyderabad State as a result of financial re-arrangements;

(b) the total amount of annual subsidy given by the Centre to that State; and

(c) whether the Centre propose to increase the amount of subsidy as requested by the Hyderabad Government and if so, to what extent?

The Minister of Home Affairs and States (Dr. Katju): (a) I presume that the reference is to the financial integration of State with the Central Government; the net immediate loss of revenue to the State after taking into account the expenditure saved as a result of financial integration was computed at Rs. 135 lakhs (O.S.);

(b) Rs. 135 lakhs (O.S.);

(c) The grant-in-aid was fixed at Rs. 135 lakhs (O.S.) as a final settlement with the concurrence of the Hyderabad Government and it is not proposed to re-open the matter.

DISTRICT COUNCILS (ASSAM)

*668. **Shrimati Khongmen:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Assam Government made a request